

**GOVERNMENT OF INDIA**  
**MINISTRY OF RURAL DEVELOPMENT**  
**RAJYA SABHA**  
**QUESTION NO 02.03.2010**  
**ANSWERED ON**  
**COMPLAINTS AGAINST PMGSY SCHEMES IN UTTAR PRADESH .**

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Shri Brijlal Khabri

Will the Minister of COAL HEALTH AND FAMILY WELFARE INFORMATION AND BROADCASTING RURAL DEVELOPMENT be pleased to state :-

- (a) whether complaints have been received regarding violation of quality norms of roads and use of substandard material for roads under Pradhan Mantri Gram Sadak Yojana (PMGSY) in Uttar Pradesh;
- (b) if so, the details thereof, district-wise and the action taken thereon; and
- (c) the corrective steps taken to check such irregularities in future?

**ANSWER**

MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT

(SHRI PRADEEP JAIN `ADITYA`)

(a)Yes Sir.

(b)During the year 2007-08, 2008-09 & 2009-10 (up to January, 2010), 25 specific complaints for use of poor quality material and violation of the quality norms in construction of roads under Pradhan Mantri Gram Sadak Yojana (PMGSY) in Uttar Pradesh have been received. Out of these, 11 nos. complaints have been sent to the State Government for enquiry and appropriate action as per programme guidelines. Independent National Quality Monitors were deputed for enquiry of 14 nos. of complaints. As irregularities were noticed by NQMs on enquiry of 7 nos. complaints, their reports have been sent to the State Government for rectification and appropriate action. The district-wise details have been given in the enclosed Annexure.

(c)More intense and rigorous monitoring at all levels is being carried out to ensure quality of roads taken up under PMGSY. If any work is reported as `unsatisfactory` by NQMs on inspection, then the States are required to rectify the work and furnish Action Taken Reports (ATRs). Close monitoring of submission of ATRs is carried out by the Ministry.